

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(C) No. 150/2022

FATHIMA AHANA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 21-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. A.M. Dar, Sr. Adv.
Mr. Abhay Anand Jena, AOR
Mr. Danish Majid Dar, Adv.
Mr. Bhat Shafi, Adv.

For Respondent(s) Mr. K. K. Venugopal, AGI
Mr. Ankur Talwar, Adv.
Mr. Chinmayee Chandra, Adv.
Ms. Suhashini Sen, Adv.
Mr. Siddhant Kohli, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Writ Petition has been filed seeking the following reliefs:

"A) Issue a writ of mandamus or any other writ or direction thereby directing the Respondent to secure permission for the Petitioner to cross the check point in Moldova from Ukraine enroute to Romania for boarding the Air India evacuation flight, and/or;

B) Issue a writ of mandamus or any other writ or direction thereby directing the Respondents to immediately take effective diplomatic steps and measures for the evacuation of the Petitioner including other stranded students from Ukraine to India, and/or;

C) Issue a writ of mandamus or any other writ or direction thereby directing the Respondent to ensure the essential and emergency supplies like medical, housing and lodging facilities and supply of food and other essential necessities to the Petitioner.

D) Issue a writ of mandamus or any other writ or direction thereby directing the Respondent to ensure protection of life and liberty of the Petitioner and other stranded students during the present Russia and Ukraine conflict;"

When the matter last came up on 04.03.2022, the learned Attorney General for India made submissions and today at the time of hearing learned Attorney General submits that all the students have been brought back to India and nothing survives in this petition.

In view of that, we see no reason to continue this writ petition. Accordingly, the Writ Petition stands disposed of.

Consequent upon the disposal of the writ petition, pending application(s) stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)